

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 19.08.2020

Appeal No. 610 of 2019

Mr. Venkitaraman Iyer Subramonian ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

WITH
Appeal Lodging No. 184 of 2020

Mr. Venkitaraman Iyer Subramonian ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Venkitaraman Iyer Subramonian, Appellant in Person.

Mr. Kumar Desai, Advocate with Mr. Nishit Dhruva,
Mr. Chirag Bhavsar, Mr. Harshad Vyas, Advocates i/b MDP &
Partners for the Respondent.

ORDER:

1. We have heard Sri Venkitaraman Iyer Subramonian,
appellant in person and Sri Kumar Desai, learned counsel along
with Sri Nishit Dhruva, Sri Chirag Bhavsar and Sri Harshad
Vyas, Advocates for the respondent through video conference.

Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M. T. Joshi
Judicial Member

19.08.2020
PK